

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO. 950 OF 1999  
ALLAHABAD THIS THE 11TH DAY OF JANUARY, 2005

HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN  
HON'BLE MR. S. C. CHAUBE, MEMBER-A

Harnam Singh(S.C.),  
S/o Shri R.N. Singh,  
R/o Alipur Choupla,  
Behind Gurdwara, Ward No.7,  
Gajraula, District-Joytiba Phula Nagar  
(Amroha) U.P.

• • • • • . . . . . Applicant

( By Advocate Shri R.C. Pathak )

Versus

1. Union of India,  
through the Secretary for Railway,  
Ministry of Railway, Govt. of India,  
Rail Bhawan, New Delhi.
2. The General Manager,  
Office of the General Manager,  
Northern Railway,  
Baroda House, New Delhi.
3. The Divisional Railway Manager,  
Northern Railway, Moradabad(U.P.).
4. The Senior Divisional Personal Officer,  
Northern Railway, Moradabad(U.P.)

• • • • • . . . . . Respondents

( By Advocate Shri A. Sthalekar )

*RCS*

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HON'BLE MR. JUSTICE S. R. SINGH, VICE-CHAIRMAN

Heard counsel for the parties and perused the pleadings.

2. Considering the facts that the applicant has preferred a representation for redressal of his grievances, which according to the applicant, the same has not been decided as yet, we feel it appropriate that ends of justice would be met if this O.A. be disposed of finally with a direction to the competent authority to look into the grievances of the applicant and dispose of his representation dated 20.01.1999 by means of a reasoned and speaking order, to which the learned counsel for the respondents has not objection.

3. Accordingly, the O.A. is disposed of finally with a direction to the respondent no.3 to consider and decide the representation of the applicant dated 20.01.1999 by a reasoned and speaking order within a period of two months from the date of receipt of a copy of this order alongwith a copy of the representation.

4. The parties are directed to bear their own costs.

  
Member-A

  
Vice-Chairman

/ns/